

1

WP-9308-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 25th OF APRIL, 2025

WRIT PETITION No. 9308 of 2025

SMT JAMUNA BAI AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Ankit Kesharwani - advocate for the petitioner.

Ms. Bhagyashree Gupta -GA appearing on behalf of Advocate General.

<u>ORDER</u>

- 1] With the consent, heard finally.
- 2] During the course of hearing, learned counsel for the parties agreed that this petition may be disposed of in terms of the order passed by the coordinate Bench of this Court at Gwalior Bench in W.P.NO.5141/2011 (MEGH SINGH NARWARIYA VS. STATE OF M.P. AND OTHERS) decided on 15/06/2015.
- 3] In view of the consensus arrived at, this petition is disposed of by directing that the order passed in the case of *MEGH SINGH NARWARIYA(Supra)* shall be applied *mutatis mutandis* with full force to the present petitioner.
- 4] The respondents are directed to act in accordance with the direction contained in *MEGH SINGH NARWARIYA (supra)*.
- 5] The petition stands *disposed of*.

(SUBODH ABHYANKAR) JUDGE